

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 58/TT/2015

Date: 11.4.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff of assets covered under IPPs generation projects in Chhattisgarh (IPP D) in Western Region for 2014-19 tariff period.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.4.2016:-

- a. IEDC and IDC discharge till scheduled COD and from scheduled COD to COD and thereafter on cash basis for all the assets. Element wise segregation of IDC and IEDC
- b. Auditor's Certificate for Asset V, VI and VII and RLDC trial run certificate for all the concerned assets.
- c. Reason for claiming additional ROE.COD status of the whole scheme.
- d. Revised tariff form based on actual COD, if any, of the assets.
- e. An undertaking on affidavit that the actual equity infused as on COD and during the tariff period 2014-19.
- f. The amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
- g. Undertaking duly depicting the un-discharged liabilities if any.

h. The petitioner may submit the required documents i.e. RPC/CEA approval to support the commissioning of line reactors as bus reactors.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)